

Assembly. Other relevant files of the Constituent Assembly which were forwarded to the Ministry of Law by the Constituent Assembly Secretariat, are kept in safe custody in the Ministry. The lists and the subject headings of these files and documents indicate the subjects dealt with in each of them.

(c) All these documents are made available to *bona fide* Research Scholars for reference in accordance with the rules governing such research.

(d) All the important documents and papers connected with the framing of the Constitution are in safe custody.

Small Scale Industries in Union Territories

1482. **Shri Marandi:** Will the Minister of Commerce and Industry be pleased to state:

(a) the number of the small scale industries established in Union Territories of Tripura, Manipur, Andamans, Laccadives, Himachal Pradesh and other territories since April, 1962; and

(b) the amount spent on them?

The Minister of Industry in the Ministry of Commerce and Industry (Shri Kanungo): (a) and (b). No small scale industries as such have been established in the Union Territories of Laccadives, Goa, Andaman and Nicobar and Manipur since April, 1962.

As regards the small scale industries in the other territories, the information is given as under:—

Territory	No. of SSI Established since April, 1962	Amount given by Govt. to Union Territories as block loans for SSI.
		Rs.
Pondicherry . . .	19	55,000
Tripura . . .	4	30,500
Delhi . . .	No authentic information is available.	12, 00,000

Information regulating establishment of small scale industries in Himachal Pradesh and Nagar Heveli is being collected and will be laid on the Table of the House.

Company Law Administration

1483. **Shri U. M. Trivedi:** Will the Minister of Commerce and Industry be pleased to state:

(a) the number of officers employed in Bombay to assist in the administration of Company Law;

(b) the number of cases they have investigated under the Company Law and how many of such investigations have led to prosecution; and

(c) whether the working of the Bagalkot Cement Company Limited has been investigated in any manner and if so, with what result?

The Minister of Industry in the Ministry of Commerce and Industry (Shri Kanungo): (a) Ten. This number includes officers employed both in the office of the Regional Director, Western Region, Department of Company Law Administration, and the office of the Registrar of Companies, Maharashtra.

(b) 515. Out of these, prosecutions were launched in 119 cases, resulting in conviction in 95 cases. Investigations under section 235 were also ordered in three cases, which led to prosecutions in 36 cases, with convictions in 33 cases. These figures of prosecutions are in addition to 2402 other cases of prosecutions for various defaults under the Companies Act.

(c) The complaints, including the alleged misuse of stores, equipment etc. by the managing agents were first looked into by the company's auditors. As stated in the reply to the unstarred question No. 2230 on the 4th September, 1962, the company at a general meeting referred the auditors' report to a Committee of five persons. At the subsequent adjourned general meeting held on